

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 15/2021

In the matter of:

Rajan

Applicant

Versus

Municipal Corporation of Delhi & Ors.

Respondents

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(Satender Kumar)

Sr. Environmental Engineer

Dated: 03 November, 2022

Place: Delhi

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED
28.01.2021.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon'ble Tribunal on 28.01.2021 and was pleased to direct Commissioner- North Delhi Municipal Corporation, Deputy Commissioner- North Delhi Municipal Corporation (Rohini Zone), Commissioner of Police- Delhi the DCP (Outer District- Pitampura) and the DPCC to look into the allegations in the application, take remedial action by all concerned statutory authorities in exercise of their statutory powers.



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2. That, in the complaint it was alleged that in the parks where functions are prohibited peoples organising private functions like, Marriages, Bhagwat Katha, Kirtan, Paath. Jagran etc.. The residents of Mangol Puri are misusing the parks for dumping of the garbage. The organisers of the functions using DG Sets und D.J. Sound systems and further parks are being encroached by unauthorized parking of private vehicles.1
3. The Registry of this Hon`ble Tribunal accordingly forwarded the order dated 28.01.2021 to the Commissioner- North Delhi Municipal Corporation, Deputy Commissioner- North Delhi Municipal Corporation (Rohini Zone), Commissioner of Delhi Police, DCP(Outer District- Pitampura), Delhi and the DPCC.
4. As work is to be performed by the concerned statutory authorities and order of this Ho`nble Tribunal is with them, hence no action is warranted on the part of DPCC. The parks belongs to land owning agency so they have to protect it from misuse, encroachment etc.
5. The present status report may kindly be taken on record.


(Satender Kumar)

Sr. Environmental Engineer

Dated: 03 November, 2022